Department of Payment and Settlement Systems		
Sr. No.	Description of Regulatory Action	Time required#
1.	a) In principle Authorisation	90 days!
	b) Grant of Certificate of Authorisation (CoA) to commence a payments system under provisions of PSS Act, 2007	60 days@
	c) Approval for commencement of eligible activity under guidelines on regulation of Payment Aggregator- Cross Border (PA- Cross Border)	
2.	Voluntary surrender of CoA by entities that have not commenced business	30 days
3.	Approval for change in shareholding of non-banks PSPs in cases involving takeover / acquisition or sale to entities not authorised to undertake similar activity	
4.	Renewal of CoA	Before expiry of current CoA^

Timelines for intimating Bank's decision, favourable or otherwise, in cases covered below shall commence after receipt of complete information.

! The timelines for issue of in-principle authorisation shall commence after receipt of application and receipt of additional inputs, if any, sought by the Bank. The timelines shall be applicable for all category of payment systems except when a new category of payment system is introduced.

@ The timelines shall commence after review of system audit report tendered by the applicant on Bank's advice and receipt of additional inputs and examination of thereof, if any, as sought by the Bank.

\$ Not applicable in case of overseas Principal in MTSS

^ Subject to the entity sharing complete information with the Bank at least three calendar months prior to expiry of current CoA.